THE KARNATAKA FIRE FORCE ACT, 1964

ARRANGEMENT OF SECTIONS

Statements of Objects and Reasons:

Sections:

CHAPTER I PRELIMINARY

- 1. Short title, extent and commencement.
- 2. Definition.

CHAPTER II

MAINTENANCE OF THE FIRE FORCE

- 3. Maintenance of Fire Force.
- 4. Appointment of Director of Fire Force.
- 5. Superintendence and control of the Force.
- 6. Appointment of members of the Force.
- 7. Issue of certificate to members of Force.
- 8. Auxiliary Fire Force.

CHAPTER III

POWERS OF THE STATE GOVERNMENT, THE DIRECTOR AND MEMBERS OF THE FORCE

- 9. Power of State Government to make regulations.
- 10. Powers of members of the Force on occurrence of fire.
- 11. Power of Director to make arrangements for supply of water.
- 12. Power of Director to enter into arrangements for assistance.
- 13. Preventive measures.

CHAPTER IV

EXPENDITURE ON MAINTENANCE OF FORCE

- 14. Expenditure on the Force.
- 15. Levy of fire tax.
- 16. Mode of assessment collection, etc., of fire tax.
- 17. <u>Fees.</u>

CHAPTER V

TRANSFER OF ASSETS AND LIABILITIES OF FIRE SERVICE OF LOCAL AUTHORITY

- 18. Transfer of assets and liabilities of Fire Service of Local Authority.
- 19. Provident, Superannuation and other like funds.
- General effect of transfer of assets and liabilities of Fire Service of a local authority.
- 21. Transfer of service of employees of local authority.
- 22. <u>Duty to deliver possession of property and documents relating thereto.</u>

CHAPTER VI

PENALTIES

- 23. Penalty for violation of duty, etc.
- 23A. Penalty for causing disaffection etc

- 24. Failure to give information.
- 25. Failure to take precautions.
- 26. Wilfully obstructing fire-fighting operations.
- 27. False report.

CHAPTER VII GENERAL AND MISCELLANEOUS

- 28. Bar to other employment.
- 29. Transfer to other area.
- 30. Employment on other duties.
- 31. Liability of property owner to pay compensation.
- 32. Power to obtain information.
- 33. Power of entry.
- 34. Consumption of water.
- 35. No compensation for interruption of water supply.
- 36. Police Officers to aid.
- 37. Information on outbreak of fire.
- 38. Indemnity.
- 39. Powers to make rules.
- 40. Repeal and saving.

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STATEMENTS OF OBJECTS AND REASONS

Act 42 of 1964.—There are at present different forest laws in force in the five integrating parts of the Mysore State. As it is administratively difficult and inconvenient to enforce different laws in different parts, the present bill has been prepared to bring uniformity of forest laws throughout the State.

The more important provisions in the Bill are the following:—

Provision has been made in the Bill for control over forests and lands not being the property of the Government, in Chapter V on the lines of the provisions now in force in the Bombay and Madras areas. The object is to prevent private owners from recklessly exploiting the tree growth and forest produce with the sole idea of making immediate and huge profits, without regard to ensuring sustained yield for the benefit of the community in future. There is power to assume management of forests in certain circumstances. In Chapter X, provision has been made that all sandal trees which may grow in any land after the date of commencement of this Act will be the exclusive property of Government and exploitation of all sandalwood trees, the rights over which is alienated, should be done by the Forest Department only on behalf of the owner. These provisions are made to prevent smuggling of sandalwood. Special provisions relating to catechu, an important commercial produce, is made in Chapter XI.

(Published in the Karnataka Gazette PART IV—2-A, dated 26th July 1962 at page. 384.)

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Amending Act 40 of 1994.—Fire Force is an emergency and essential service. It is therefore, necessary that the services of members of the Fire Force should be available to the people in an uninterrupted manner.

Section 123 of the Karnataka Police Act, 1964 provides penalty for a member of Police Force who intentionally causes or does any act which the knows that it is likely

to cause disaffection towards Government among the members of the Police Force. Such a provision is not found in the Karnataka Fire Force Act, 1964. Therefore, it is considered necessary to have an analogous provision in the Karnataka Fire Force Act, also. Hence the Bill.

(Obtained from L.A. Bill No. 21 of 1992)

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1[KARNATAKA]1 ACT No. 42 OF 1964

(First published in the 1[Karnataka Gazette]1 on the Twelfth day of November, 1964.)

THE 1[KARNATAKA]1 FIRE FORCE ACT, 1964.

(Received the assent of the Governor on the Fifth Day of November, 1964.)

(As amended by Karnataka Act 40 of 1994.)

An Act to provide for the maintenance of a Fire Force for the 1[State of Karnataka]1.

WHEREAS it is expedient to provide for the maintenance of a Fire Force for the 1[State of Karnataka]1;

BE it enacted by the 1[Karnataka State]1 Legislature in the Fifteenth Year of the Republic of India as follows:—

1. Adapted by the Karnataka Adaptations of Laws Order, 1973 w.e.f. 1.11.1973.

CHAPTER I

PRELIMINARY

- **1. Short title, extent and commencement.**—(1) This Act may be called the 1[Karnataka]1 Fire Force Act, 1964.
- 1. Adapted by the Karnataka Adaptations of Laws Order, 1973 w.e.f. 1.11.1973.
 - (2) It extends to the whole of the 1[State of Karnataka]1.
- 1. Adapted by the Karnataka Adaptations of Laws Order, 1973 w.e.f. 1.11.1973.
- (3) It shall come into force in any area on such 1[date]1 as the State Government may, by notification in the official Gazette, appoint, and different dates may be appointed for different areas.
- 1. The Act has come into force on different dates in different areas by different notifications. Gist of those available notifications are at the end of the Act.
 - 2. Definition.—In this Act, unless the context otherwise requires,—
 - (a) "Director" means the Director of the Fire Force appointed under section 4;
 - (b) "Fire-fighting property" includes,—
 - (i) lands and buildings used as fire-stations,
- (ii) fire engines, equipments, tools, implements and things whatsoever used for fire-fighting,
- (iii) motor vehicles and other means of transport used in connection with fire-fighting, and
 - (iv) uniforms and badges of rank;
- (c) "fire-station" means any post or place declared, generally or specially, by the State Government to be a fire-station;
 - (d) "Force" means the 1[Karnataka Fire Force]1 maintained under this Act;
- (e) "officer-in-charge of a fire-station" includes, when the officer-in-charge of the fire-station is absent from the station or unable from illness or other cause to perform his duties, the fire officer present at the station who is next in rank to such officer;
 - (f) "prescribed" means prescribed by rules made under this Act.

CHAPTER II

MAINTENANCE OF THE FIRE FORCE

- **3. Maintenance of Fire Force.**—There shall be maintained by the State Government a Fire Force to be called the 1[Karnataka Fire Force]1 for services in the local areas in which this Act is in force.
 - 1. Adapted by the Karnataka Adaptations of Laws Order, 1973 w.e.f. 1.11.1973.
- **4. Appointment of Director of Fire Force.**—The State Government shall appoint a person to be the Director of Fire Force.
- **5. Superintendence and control of the Force.**—(1) Subject to the control of the State Government, the superintendence and control of the Force shall vest in the Director and shall be carried on by him in accordance with the provisions of this Act and of any rules made thereunder.
- (2) The State Government may appoint such officers as it may deem fit to assist the Director in the discharge of his duties.
- **6. Appointment of members of the Force.**—The Director or such other officer of the Force as the State Government may authorise in this behalf shall appoint members of the Force in accordance with the rules made under this Act.
- **7. Issue of certificate to members of Force.**—(1) Every person shall, on appointment to the Force, receive a certificate in the prescribed form under the seal of the Director or an officer authorised in this behalf by the State Government; and thereupon such person shall have the powers, functions and privileges of a member of the Force under this Act.
- (2) The certificate referred to in sub-section (1) shall cease to have effect when the person named therein ceases for any reason to be member of the Force; and on his ceasing to be such member, he shall forthwith surrender the certificate to any officer empowered to receive the same.
- (3) During any term of suspension, the powers, functions and privileges vested in any member of the Force shall be in abeyance; but such member shall continue to be subject to the same discipline and penalties as he would have been if he had not been suspended.
- **8. Auxiliary Fire Force.**—(1) Whenever it appears to the State Government that it is necessary to augment the Force, it may raise an auxiliary force by enrolment of volunteers for such area and on such terms and conditions as it may deem fit.
 - (2) Every member of the auxiliary force enrolled under sub-section (1) shall,—
 - (a) receive a certificate in a form approved by the State Government;
- (b) be vested with all or such of the powers, privileges and duties of a member of the Force as are specially mentioned in the certificate; and
 - (c) be subject to the orders of the Director.

CHAPTER III

POWERS OF THE STATE GOVERNMENT, THE DIRECTOR AND MEMBERS OF THE FORCE

- **9. Power of State Government to make regulations.**—The State Government may, by notification in the official Gazette, make such regulations as it thinks fit,—
- (a) for providing the Force with such of water and for equipments as it deems proper;
- (b) for providing adequate supply of water and for securing that it shall be available for use:
- (c) for constructing or providing stations or hiring places for accommodating the members of the Force and its fire-fighting appliances;

- (d) for giving rewards to persons who have given notice of fires and to those who have rendered effective service to the Force on the occurrence of fires;
 - (e) for the training, discipline and good conduct of the members of the Force;
- (f) for the speedy attendance of members of the Force with necessary appliances and equipment on the occasion of any alarm of fire;
- (g) for sending members of the Force with appliances and equipment beyond the limits of any area in which this Act is in force for purpose of fire fighting in the neighborhood of such limits;
- (h) for the employment of the members of the Force in any rescue, salvage or other similar work;
- (i) for regulating and controlling the powers, duties and functions of the Director; and
 - (j) generally for the maintenance of the Force in a due state of efficiency.
- **10.** Powers of members of the Force on occurrence of fire.—On the occurrence of fire in any area in which this Act is in force, any member of the Force who is in charge of fire-fighting operations on the spot may—
- (a) remove, or order any other member of the Force to remove any person who by his presence interferes with or impedes the operation for extinguishing the fire or fox saving life or property;
 - (b) close any street or passage in or near which a fire is burning;
- (c) for the purpose of extinguishing fire, break into or break through or pull down, any premises for the passage of hose or appliances or cause them to be broken into or broken through or pulled down, doing as little damage as possible;
- (d) require the authority in charge of water supply in the area to regulate the water mains so as to provide water at a specified pressure at the place where fire has broken out and utilise the water of any stream, cistern, well or tank or of any available source of water, public or private, for the purpose of extinguishing or limiting the spread of such fire:
- (e) exercise the same powers for dispersing as assembly of persons likely to obstruct the fire-fighting operations as if he were an officer-in-charge of a police station and as if such an assembly were an unlawful assembly and shall be entitled to the same immunities and protection as such an officer, in respect of the exercise of such powers:
- (f) generally take such measures as may appear to him to be necessary for extinguishing the fire or for the protection of life or property.
- 11. Power of Director to make arrangements for supply of water.—The Director may, with the previous sanction of the State Government, enter into an agreement with the authority in charge of water supply in any area for securing an adequate supply of water in case of fire, on such terms as to payment or otherwise as may be specified in the agreement.
- **12. Power of Director to enter into arrangements for assistance.**—The Director may, with the previous sanction of the State Government, enter into arrangements with any person who employs and maintains personnel or equipment or both for fire-fighting purposes, to secure, on such terms as to payment or otherwise as may be provided by or under the arrangements, the provisions by that person of assistance for the purpose of dealing with fires occurring in any area in which this Act is in force.
- **13. Preventive measures.**—(1) The State Government may by notification in the official Gazette, require owners or occupiers of premises in any area or any class of premises used for purposes which in its opinion are likely to cause a risk of fire, to take such precautions as may be specified in such notification.
 - (2) Where a notification has been issued under sub-section (1), it shall be lawful for

the Director or any officer of the Force authorised by the State Government in this behalf to direct the removal of objects or goods likely to cause a risk of fire, to a place of safety; and on failure of the owner or occupier to do so, the Director or such officer may, after giving the owner or occupier a reasonable opportunity of making representation, seize, detain or remove such objects or goods.

CHAPTER IV

EXPENDITURE ON MAINTENANCE OF FORCE

- **14. Expenditure on the Force.**—(1) The entire expenditure in connection with the Force shall be met out of the Consolidated Fund of the State.
- (2) Notwithstanding anything contained in any law for the time being in force, the local authority of any area in which this Act is in force shall pay to the State Government such contribution towards the cost of the portion of the Force maintained in that area as the State Government may direct from time to time.
- 15. Levy of fire tax.—(1) The State Government may levy a cess called fire tax on lands and buildings which are situated in any area in which this Act is in force and on which property tax by whatever name called is levied by any local authority in that area.
- (2) The fire tax shall be levied in the form of a surcharge on the property tax at such rate not exceeding ten percent of such property tax as the State Government may, by notification, in the official Gazette, determine.
- 16. Mode of assessment, collection, etc., of fire tax.—(1) The authorities for the time being empowered to assess, collect and enforce payment of property tax under the law authorising the local authority of the area to levy such tax shall, on behalf of the State Government and subject to any rules made under this Act, assess, collect and enforce payment of the fire tax in the same manner as the property tax is assessed, paid and collected; and for this purpose, they may exercise all or any of the powers they have under the law aforesaid and the provisions of such law including provisions relating to returns, appeals, reviews, revisions, references and penalties shall apply accordingly.
- (2) Such portion of the total proceeds of the fire tax as the State Government may determine shall be deducted to meet the cost of collection of the tax.
- (3) The proceeds of the fire tax collected under this Act reduced by the cost of collection shall be paid to the State Government in such manner and at such intervals as may be prescribed.
- 17. Fees.—(1) Where members of the Force are sent beyond the limits of any area in which this Act is in force, in order to extinguish a fire in the neighbourhood of such limits, the owner or occupier of the premises where the fire occurred or spread shall be liable to pay such fee as may be prescribed in this behalf:

Provided that in case where members of the Force are so sent in order to extinguish a fire occurring in or spreading to a hay stack, a fodder stack or a thatched hut, the owner or occupier of the premises where such fire occurred or spread shall not be liable to pay such fee.

(2) The fee referred to in sub-section (1) shall be payable within thirty days of the service of a notice of demand by the Director on the owner or occupier and if it is not paid within that period, it shall be recoverable as an arrear of land revenue.

CHAPTER V

TRANSFER OF ASSETS AND LIABILITIES OF FIRE SERVICE OF LOCAL AUTHORITY

18. Transfer of assets and liabilities of Fire Service of Local Authority.—(1) On the date on which this Act comes into force in an area within the jurisdiction of a local authority (hereinafter in this Chapter referred to as the appointed day), all the assets

and liabilities appertaining to the Fire Service maintained by such local authority shall stand transferred to and vest in the State Government.

- (2) The assets appertaining to the Fire Service shall be deemed to include all rights and powers, and all property whether movable or immovable appertaining to the Fire Service including in particular all fire fighting property and all interests and rights in or arising out of such property as may be in possession of the local authority and all books of account or documents relating to the Fire Service of the local authority; and liabilities shall be deemed to include all debts, liabilities and obligations of whatever kind then existing and appertaining to the Fire Service of the local authority.
- 19. Provident, superannuation and other like funds.—(1) Where a local authority referred to in sub-section (1) of section 18, has established a provident fund or superannuation fund or any other like fund for the benefit of the employees of such local authority, the money standing to the credit of any such fund on the appointed day together with any other assets belonging to such fund, shall in so far as they relate to employees of the local authority who become employees of the State Government under section 21, stand transferred to and vest in the State Government on the appointed day.
- (2) The apportionment under sub-section (1) shall be made by the State Government, and its decision in this behalf shall be final and binding on the local authority.
- 20. General effect of transfer of assets and liabilities of Fire Service of a local authority.—(1) All contracts, agreements and other instruments of whatever nature subsisting or having effect immediately before the appointed day and to which a local authority referred to in sub-section (1) of section 18 is a party or which are in favour of such local authority shall in so far as they relate to the Fire Service of the local authority be of as full force and effect against or in favour of the State Government, as the case may be, and may be enforce or acted upon as fully and effectually as if, instead of the local authority, the State Government had been a party thereto or as if they had been entered into or issued in favour of the State Government.
- (2) If on the appointed day any suit, appeal or other legal proceeding of whatever nature is pending by or against a local authority referred to in sub-section (1) of section 18, then, in so far as it relates to the Fire Service of such local authority, it shall not abate, be discontinued or be in any way prejudicially affected by reason of the transfer of the assets and liabilities of the local authority in so far as they relate to such Fire Service, but the suit, appeal or other proceeding may be continued, prosecuted or enforced by or against the State Government.
- 21. Transfer of service of employees of local authority.—(1) Every whole-time employee of a local authority referred to in sub-section (1) of section 18 and who was employed by such local authority wholly or mainly in connection with the Fire Service of such local authority immediately before the appointed day, shall, on and from the appointed day, become an employee of the State Government, and shall hold his office under the State Government on the same tenure, at the same remuneration and upon the same terms and conditions and with the same rights and privileges as to pension and gratuity and other matters as he would have held the same under the local authority as if its assets and liabilities relating to the Fire Service had not been transferred to the State Government, and shall continue to do so unless and until his remuneration, terms and conditions are duly altered by the State Government.
- (2) If any question arises whether any person was a whole-time employee of a local authority or as to whether any employee was employed wholly or mainly in connection with the Fire Service of a local authority immediately before the appointed day, the question shall be decided by the State Government and its decision shall be final.
- 22. Duty to deliver possession of property and documents relating thereto.—(1) Where any property has been transferred to and vested in the State Government under section 18, every person in whose possession or custody or under

whose control the property may be, shall deliver the property to the State Government forthwith, and until it is so delivered, such person shall from the appointed day, be deemed to be in possession, custody or control of the property on behalf of the State Government.

- (2) Any person who, on the appointed day, has in his possession or custody or under his control any books, documents or other papers which have been transferred to and vested in the State Government under section 18 shall be liable to account for the said books, documents and the papers to the State Government and shall deliver to the State Government or to such person as the State Government may direct.
- (3) Without prejudice to the other provisions contained in this section, it shall be lawful for the State Government to take all necessary steps for securing possession of all properties which have been transferred to and vested in the State Government under this Chapter.

CHAPTER VI PENALTIES

23. Penalty for violation of duty, etc.—Any member of the Force who,—

- (a) is found to be guilty of any violation of duty or wilful breach of any provision of this Act or any rule or order made thereunder, or
- (b) is found to be guilty of cowardice, or
- (c) withdraws from the duties of his office without permission or without having given previous notice of at least two months, or
- (d) being absent on leave fails without reasonable cause to report himself for duty on the expiration of such leave, or
- (e) accepts any other employment or office in contravention of the provisions of section 28.

shall be punishable with imprisonment which may extend to three months or with fine which may extend to an amount not exceeding three months' pay of such members or with both.

1[23A. Penalty for causing disaffection etc.—Whoever intentionally causes or attempts to cause or does any act, which he knows is likely to cause, disaffection towards the Government established by law in India, among the members of the Force, or induces or attempts to induce or does any act which he knows is likely to induce, any member of the Force to withhold his services or to commit a breach of discipline shall be punished with imprisonment for a term which may extend to six months or with fine which may extend to two hundred rupees, or with both.

Explanation.—Expression of disapprobation of the measures of the Government with a view to obtain their alteration by lawful means, or of the disapprobation of the administrative or other action of the Government, do not constitute an offence under this section unless they cause or are made for the purpose of causing or likely to cause disaffection.]1

1. Inserted by Act 40 of 1994 w.e.f. 10.10.1994.

- **24.** Failure to give information.—Any person who without just cause fails to communication information in his possession regarding an outbreak of fire as required by section 37, shall be punishable with simple imprisonment which may extend to one month or with fine which may extend to five hundred rupees or with both.
- **25.** Failure to take precautions.—Whoever fails without reasonable cause to comply with any of the requirements specified in a notification issued under sub-section (1) of section 13 or of a direction issued under sub-section (2) of that section shall be punishable with fine which may extend to five hundred rupees.
- **26. Wilfully obstructing fire-fighting operations.**—Any person who wilfully obstructs or interferes with any member of the Force who is engaged in fire-fighting

operations shall be punishable with imprisonment which may extend to three months or with fine which may extend to five hundred rupees or with both.

27. False report.—Any person who knowingly gives or causes to be given a false report of the outbreak of a fire to any person authorised to receive such report by means of a treatment, message or otherwise shall be punishable with imprisonment which may extend to three months or with fine which may extend to five hundred rupees or with both.

CHAPTER VII

GENERAL AND MISCELLANEOUS

- **28.** Bar to other employment.—No member of the Force shall engage in any employment or office whatsoever other than his duties under this Act.
- **29. Transfer to other area.**—The Director or any officer authorised by the State Government in this behalf may, on the occasion of a fire or other emergency in any neighbouring area in which this Act is not in force, order the despatch of the members of the Force with necessary appliances and equipments to carry on fire-fighting operations such neighbouring area and thereupon notwithstanding the provisions of sub-section (3) of section 1, all the provisions of this Act and the rules made thereunder shall apply to such area, during the period of fire or emergency or during such period as the Director may specify.
- **30.** Employment on other duties.—It shall be lawful for the State Government or any officer authorised by it in this behalf to employ the Force in any rescue, salvage or other work for which it is suitable by reason of its training, appliances and equipment.
- **31.** Liability of property owner to pay compensation.—(1) Any person whose property catches fire on account of any action of his own or of his agent done deliberately or negligently shall be liable to pay compensation to any other person suffering damage to his property on account of any action taken under section 10 of this Act by any officer mentioned therein or any person acting under the authority of such officer.
- (2) All claims under sub-section (1) shall be preferred to the Deputy Commissioner within thirty days from the date when the damage was caused.
- (3) The Deputy Commissioner shall, after giving the parties an opportunity of being heard, determine the amount of compensation due and pass an order stating such amount and the person liable for the same, and the order so passed shall have the force of a decree of a civil court.
- **32. Power to obtain information.**—Any officer of the Force not below the rank of officer in-charge of a fire-station may for the purpose of discharging his duties under this Act require the owner or occupier of any building or other property, to furnish information with respect to the character of such building or other property, the available water supplies and the means of access thereto and other material particulars, and such owner or occupier shall furnish all the information in his possession.
- **33.** Power of entry.—(1) The Director or any member of the Force authorised by him in this behalf may enter any of the places specified in any notification issued under section 13 for the purpose of determining whether precautions against fire required to be taken on such place have been so taken.
- (2) Save as otherwise expressly provided in this Act, no claim shall lie against any person for compensation for any damage necessarily caused by any entry under sub-section (1).
- **34. Consumption of water.**—No charge shall be made by any local authority or other person for water consumed in fire-fighting operations by the Force.
- **35.** No compensation for interruption of water supply.—No authority in charge of water supply in an area shall be liable to any claim for compensation for damage by

reason of any interruption of supply of water occasioned only by compliance of such authority with the requirement specified in clause (d) of section 10.

- **36. Police Officers to aid.**—It shall be the duty of police officers of all ranks to aid the members of the Force in the execution of their duties under this Act.
- **37. Information on outbreak of fire.**—Any person who possesses any information regarding an outbreak of fire shall communicate the same without delay to the nearest fire station.
- **38. Indemnity.**—No suit, prosecution or other legal proceedings shall lie against any person for anything which is in good faith done or intended to be done in pursuance of this Act or any rule or order made thereunder.
- **39. Power to make rules.**—(1) The State Government may, by notification in the official Gazette, make for carrying out the purpose of this Act.
- (2) In particular and without prejudice to the generality of the forgoing power, such rules may provide for,—
 - (a) the number and grades of officers and members of the Force;
 - (b) the manner of appointment of members of the Force;
 - (c) the form of the certificate to be issued to the members of the Force;
- (d) the conditions of service of the members of the Force including their ranks, pay and allowances, hours of duty and leave, maintenance of discipline and removal from service;
- (e) the circumstances in which and the conditions subject to which members of the Force may be despatched to carry on fire-fighting operations in neighbouring areas:
- (f) the conditions subject to which members of the Force may be employed on rescue, salvage or other work;
- (g) the manner in which and the intervals at which the proceeds of the fire tax levied under this Act shall be paid to the State Government;
 - (h) the manner of service of notice under this Act;
- (i) for the determination of the question whether any property appertains to the Fire Service maintained by a local authority or whether any rights, powers, liabilities or obligations were acquired or incurred or any contract or agreement or other instrument was made by the local authority for the purposes of the Fire Service or whether any documents relate to those purposes;
- (j) the payment of rewards to persons, not being members of the Force, who render services for fire-fighting purposes;
- (k) the compensation payable to members of the Force in case of accidents or to their dependents in case of death while engaged on duty;
- (I) the employment of members of the Force or use of any equipment outside the area or on special services fee payable therefor; and
 - (m) any other matter which is to be or may be prescribed.
- (3) Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of the State Legislature while it is in session for a total period of thirty days which may be comprised in one session or in two successive sessions, and if before the expiry of the session in which it is so laid or the session immediately following, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so however that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

- **40.** Repeal and saving.—(1) If immediately before the day on which this Act comes into force in an area, there is in force in that area any law, rule, regulation or bye-law having the force of law which corresponds to any provision of this Act, such law, rule, regulation or bye-law, shall so far as it relates to any matter for which provision has been made in this Act shall on that day stand repealed.
- (2) Notwithstanding the repeal of any law, rule, regulation or bye-law by sub-section (1), the general responsibility of any local authority under the law governing such authority, shall not be deemed to be limited, or modified, in so far as such law requires the local authority,—
- (a) to provide and maintain such water supply and fire hydrants for fire-fighting purposes as may be directed by the State Government from time to time;
 - (b) to frame bye-laws for the regulation of dangerous trades;
- (c) to order any of its employees to render aid in fighting a fire when reasonably called upon to do so by any member of the Force; and
- (d) generally to take such measures as will lessen the likelihood of fires or preventing the spread of fires.

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NOTIFICATIONS

Note.-In exercise of the powers conferred by sub-section (3) of section 1 of the Karnataka Fire Force Act, 1964 (Karnataka Act 42 of 1964), the Government of Karnataka has brought the said Act into force in the different areas of the State by different notifications and with effect from different dates. The Act was brought into force in the areas of the State mentioned in column (2) of the table below with effect from the dates and by the Notifications mentioned in the corresponding entries in columns (3) and (4) thereof.

TABLE

- SI. No. Area Date Notification
- (1) (2) (3) (4)
- 1) (i) Kolar Town Municipality 1.6.78 HD 6 SFB 78 dt. 26.5.78
- (ii) Tumkur Town Municipality
- (iii) Hassan Town Municipality
- (iv) Sandur Town Municipality
- 2) Mandya Town Municipality and the area within the radius of 40 K.M. from the limits of the said Town Municipality. 3.2.83 HD 122 SFB 84(ii) dt. 27.6.84
- 3) Kushala Nagar Town Municipality and the area within the radius of 40 K.M. from the limits of

the said Town Municipality 22.8.89 HD 187 SFB 89 dt. 14.9.89

 Challakere Town Municipality and the area within the radius of 40 K.M. from the limits of

the said Town Municipality. 22.6.92 HD 104 SFB 92 dt. 22.6.92

- 5) Channarayapatna Town Municipality and the area within the radius of 40 K.M. from the limits
- of the said Town Municipality. 24.6.92 HD 137 SFB 92 dt. 24.6.92
- 6) Kundapur Town Municipality and the area within the radius of 40 K.M. from the limits of the

said Town Municipality. 24.6.92 HD 136 SFB 92 dt. 24.6.92

 Harapanahalli Town Munici-pality and the area within the radius of 40 K.M. from the limits of the

said Town Municipality. 21.11.92 HD 211 SFB 92 dt. 21.11.92

8) Sindhanoor Town Municipality and the area within the radius of 40 K.M. from the limits of the

said Town Municipality. 5.12.92 HD 247 SFB 92 dt. 5.12.92

 Bhadravathi Town Municipality and the area within the radius of 40 K.M. from the limits of the

said Town Municipality. 15.12.93 HD 108 KAASE 93 dt. 15.12.93

 Sagar Town Municipality and the area within the radius of 40 K.M. from the limits of the said

Town Municipality. 15.12.93 HD 91 KAASE 93 -do-

11) Chikkodi Town Municipality and area within the radius of 40 K.M. from the

limits of the said

Town Municipality. 15.12.93 HD 271 KAASE 93 -do-

12) Madikeri Town Municipality and the area within the radius of 40 K.M. from the limits of the said

Town Municipality. 15.12.93 HD 153 KAASE 93 -do-

13) Humanabad Town Municipality and the area within the radius of 40 K.M. from the limits of the

said Town Municipality. 15.12.93 HD 272 KAASE 93 -do-

14) Jeevargi Town Municipality and the area within the radius of 40 K.M. from the limits of the said

Town Municipality. 15.12.93 HD 90 KAASE 93 -do-

15) Jamakhandi Town Municipality and the area within the radius of 40 K.M. from the limits of the

said Town Municipality. 20.12.93 HD 282 KAASE 93 dt. 20.12.93

16) Sirasi Town Municipality and the area within the radius of 40 K.M. from the limits of said Town

Municipality. 25.3.94 HD 73 KAASE 94 dt. 25.3.94

17) Shira Town Municipality and the area within the radius of 40 K.M. from the limits of the said

Town Municipality. 25.3.94 HD 72 KAASE 94 dt. 25.3.94

18) Tiptur Town Municipality and the area within the radius of 40 K.M. from the limits of the said

Town Municipality. 29.7.94 HD 144 KAASE 94 dt. 29.7.94

19) Bylahongala Town Municipality and the area within the radius of 40 K.M. from the limits of the

said Town Municipality. 29.7.94 HD 47 KAASE 93 dt. 29.7.94

20) Chikkaballapur Town Municipality and the area within the radius of 40 K.M. from the limits of the said Town

Municipality, 4.10.96 HD 193 KAASE 96 dt. 4.10.96

21) Kanakapura Town Municipality and the area within the radius of 40 K.M. from the limits of the

said Town Municipality. 8.11.96 HD 180 KAASE 98 dt. 8.11.98

22) Holenarasipura Town

Municipality 16.11.96 HD 163 KAASE 97 dt. 12.1.98

23) Kudligi Town Municipality 8.12.96	-do-	-do-
24) Kuknoor Town Municipality 11.12.96	-do-	-do-
25) Hunasur Town Municipality 11.12.96	-do-	-do-
26) Siraguppa Town Municipality 6.1.97	-do-	-do-
27) Savadatti Town Municipality 12.1.97	-do-	-do-
28) Huvinahadagali Town Municipality -do	odo-	-do-
29) Chintamani Town Municipality 24.1.97	7 -do-	-do-
30) Moodabidre Town Municipality 3.3.97	-do-	-do-

31) Gundlupete Town Municipality 13.3.97 -do--do-32) Malavalli Town Municipality 16.2.97 -do--do-33) Athani Town Municipality 28.4.97 -do--do-34) Alanda Town Municipality 1.5.97 -do--do-SI. No. 22 to 34 Town Municipalities and the area within the radius of 40 K.M. from the limits of the said Town Municipalities. 35) Lingasugur Town Municipality and the area within the radius of 40 K.M. from the limits of the said Town Municipality. 21.9.98 HD 136 KAASE 98 dt. 21.9.98 36) Hiriyur Town Municipality and the area within the radius of 40 K.M. from the limits of the said Town Municipality. 4.10.98 HD 199 KAASE 99 dt. 4.10.98 37) Koppala, Town Municipality 10.11.98 HD 24 KAASE 99 dt. 9.5.99 38) Harihara Town Municipality 3.11.98 -do-39) Hanagal Town Municipality 3.11.98 -do--do-40) Kunigal Town Municipality 9.1.98 -do--do-41) Soraba Town Municipality 15.12.98 -do--do-42) Sankeshwara Town Municiplaity 4.01.99 -do--do-43) Sadalaga Town Municipality 4.01.99 -do--do-44) Mundaragi Town Municipality 19.01.99 -do--do-Sl. No. 37 to 44 Town Municipalities and the area within the radius of 40 K.M. from the limits of the said Town Municipalities. 45) K.G.F. Town Municipality 12.2.99 HD 147 KAASE 99, dt. 23.7.99 46) Honnali Town Municipality 17.5.99 -do--do-47) Nanjanagudu Town Municipality 19.6.99 -do--do-SI. No. 45 to 47 Town Municipalities and the area within the radius of 40 K.M. from the limits of the said Town Municipalities. 48) ಕನಕಮರ ಪಟ್ಟಣ ಬೆಂಗಳೂರು ಗ್ರಾಮಾಂತರ ಜಿಲ್ಲೆ 40 ಕಿ.ಮೀ ವ್ಯಾಪ್ತಿ 28.11.98 ಒಇ 180 ಕಸ 98

1. ಸರ್ಕಾರದ ಅಧಿಸೂಚನೆ ಸಂಖ್ಯೆ: ಒಇ 104 ಕಅಸೇ 2002 ದಿ: 23.05.2002.

ಕ್ರಮ	ಜಿಲ್ಲೆ	ಹೊಸದಾಗಿ ಅಗ್ನಿಶಾಮಕ	ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿರುವ ಕಟ್ಟಡದ	ಪ್ರಾರಂಭಿಸಿದ
ಸಂಖ್ಯೆ		ಠಾಣೆ ಪ್ರಾರಂಭಿಸಿರುವ ಸ್ಥಳ	ವಿಳಾಸ	ದಿನಾಂಕ
1.	ಚಿತ್ರದುರ್ಗ	ಹೊಸದುರ್ಗ	ಹೊಸದುರ್ಗ ಅಗ್ನಿ ಶಾಮಕ ಠಾಣೆ	06.10.2001
			ರೈತ ಭವನ, ಎ.ಪಿ.ಎಂ.ಸಿ ಆವರಣ,	
			ಹುಳಿಯೂರ್ ರಸ್ತೆ, ಹೊಸದುರ್ಗ,	
			ಚಿರ್ತದುರ್ಗ ಜಿಲ್ಲೆ	
2.	ರಾಯಚೂರು	<u>ಮಾನ್ವಿ</u>	ಮಾನ್ವಿ ಅಗ್ನಿ ಶಾಮಕ ಠಾಣೆ	15.01.2002
			ಕೃಷಿ ಉತ್ಪನ್ನ ಮಾರುಕಟ್ಟೆ ಸಮಿತಿ,	
			ಮೌನ್ವಿ, ರಾಯಚೂರ ಜಿಲ್ಲೆ	
3.	ಗದಗ್	ರೋಣ	ರೋಣ ಅಗ್ನಿ ಶಾಮಕ ಠಾಣೆ	05.03.2002
			ಎಂ.ಆರ್.ಬಿ.ಸಿ. ಆವರಣ ರೋಣ	
			ಗದಗ ಜಿಲ್ಲೆ	

2. ಸರ್ಕಾರದ ಅಧಿನಿಸೂಚನೆ ಸಂಖ್ಯೆ: ಒಇ 104 ಕಅಸೇ 2001 ದಿ: 23.05.2002.

ಕ್ರಮ	ಜಿಲ್ಲೆ	ಹೊಸದಾಗಿ ಅಗ್ನಿಶಾಮಕ	ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿರುವ ಕಟ್ಟಡದ	ಪ್ರಾರಂಭಿಸಿದ
ಸಂಖ್ಯೆ		ಠಾಣೆ ಪ್ರಾರಂಭಿಸಿರುವ ಸ್ಥಳ	ವಿಳಾಸ	ದಿನಾಂಕ
1.	ಬಿಜಾಪುರ	ಸಿಂಧಗಿ	ಹಳೆ ತಾಲ್ಲೂಕು ಪಂಚಾಯತ್ ಕಟ್ಟಡ ಸಿಂಧಗಿ ಪಟ್ಟಣ ಬಿಜಾಮರ ಜಿಲ್ಲೆ.	19.12.2002
2.	ಮೈಸೂರು ನಗರ	ಮೇಟಗಳ್ಳಿ	ಭಾರತೀಯ ರಿಜರ್ವ್ ಬ್ಯಾಂಕ್ ನೋಟು ಮುದ್ರಣ ನಿಯಮಿತ, ನೋಟು ಮುದ್ರಣ ನಗರ ಮೇಟಗಳ್ಳಿ,	06.05.2000

3. ಸರ್ಕಾರದ ಅಧಿನಿಸೂಚನೆ ಸಂಖ್ಯೆ: ಒಇ 215 ಕಅಸೇ 2003 ದಿ: 28.01.2004.

			<u> </u>		
ಕ್ರಮ	ಜಿಲ್ಲೆ	ಹೊಸದಾಗಿ ಅಗ್ನಿಶಾಮಕ ಠಾಣೆ	ಎಷ್ಟನೇ ಠಾಣೆ	ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿರುವ	ಪ್ರಾರಂಭಿಸಿದ
ಸಂಖ್ಯೆ		ಪ್ರಾರಂಭಿಸಿರುವ ಸ್ಥಳ		ಕಟ್ಟಡದ ವಿಳಾಸ	ದಿನಾಂಕ
1.	ಉತ್ತರ ಕನ್ನಡ	ळॅंं चैं चिंच चिंच चिंच चिंच चिंच चिंच चिं	105	ಕೃಷಿ ಉತ್ಪನ್ನ ಮಾರುಕಟ್ಟೆ ಸಮಿತಿ ಮಾನವಿ ದಾರವಾಡ ರಸ್ತೆ ಹಳಿಯಾಳ–581329	24.11.2002
2.	ಚಿಕ್ಕಮಂಗಳೂರು	ತರೀಕೆರ <u>ೆ</u>	106	ಕೃಷಿ ಉತ್ಪನ್ನ ಮಾರುಕಟ್ಟೆ ಸಮಿತಿ ಆವರಣ ಬಿ.ಹೆಚ್. ರಸ್ತೆ ತರಿಕೆರೆ	21.01.2003
3.	ಬಳ್ಳಾರಿ	ಹಗರಿಬೊಮ್ಮನಹಳ್ಳಿ	107	ಕೃಷಿ ಉತ್ಪನ್ನ ಮಾರುಕಟ್ಟೆ ಸಮಿತಿ ಆವರಣ ಹಗರಿ ಬೊಮ್ಪನಹಳ್ಳಿ	12.04.2003
4.	ತುಮಕುರು	ಪಾವಗಡ	108	ಕೃಷಿ ಉತ್ಪನ್ನ ಮಾರುಕಟ್ಟೆ ಸಮಿತಿ ಆವರಣ ಪಾವಗಡ	07.07.2003
5.	ಬೀದರ್	ಬಸವಕಲ್ಯಾಣ	109	ಕಲ್ಯಾಣ ಮಂಟಪ ಕಟ್ಟಡ ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆ ಆವರಣ ಬಸವ ಕಲ್ಯಾಣ	13.10.2003